**Difficulties of NRIS in enrolments**

1455. DR. SANJAY SINH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has received complaints from NRIs who are not having Aadhaar and are facing problems in different enrolment systems of the country and are getting barred from different facilities;

(b) if so, whether it is a fact that such persons are not eligible for biometric identification enrolment as per Aadhaar Act, 2016; and

(c) if so, the proposal of Government to overcome the difficulties of Pravasi Bhartiya?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GENERAL RETD. V. K. SINGH): (a) Yes. In the recent past, Government has been receiving several representations from Non-Resident Indians (NRIs), Person of Indian Origin (PIOs) and Overseas Citizen of India (OCIs) and through Missions/ Posts abroad informing about difficulties being faced by them on demand of Aadhaar by respective Authorities in respect of various services/benefits etc.

(b) According to Section 2(v) of the Aadhaar Act, an individual is eligible for enrolment of Aadhaar Card if he/she has resided in India for a period or periods amounting in all to 182 days or more in the twelve months immediately preceding the date of application for enrolment. Hence, NRIs/PIOs/OCIs whose stay in India is less than the stipulated period are not eligible for enrolment of Aadhaar Card.

(c) As per circular No. 6-1/2016-UIDAI (DBT) dated 15.11.2017 issued by Government of India, category of persons including NRIs/PIOs/OCIs who are not eligible for Aadhaar enrolment as per Aadhaar Act, 2016, are not required to link Aadhaar number with various public services in India.

**Transfer policy in PSUs under the Ministry**

1456. SHRI P. L. PUNIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of transfer policy of employees working in PSUs;

(b) the number and details of transfer applications received from Scheduled Caste and Scheduled Tribe employees in PSUs under the Ministry which are correct as per the policy; and